

CENTRAL ADMINISTRATIVE TRIBUNAL

JAMMU BENCH



T.A.No.061/1400/2020

Jammu, this the **21.9.2020**

CORAM: HON'BLE MR. RAKESH SAGAR JAIN, MEMBER(J)

HON'BLE MR. ANAND MATHUR, MEMBER (A)

Bashir Ahmed Chisty

Applicant

(BY ADVOCATE: Ms. Surinder Kaur)

Versus

State of Jammu & Kashmir & Ors. .. Respondents

(By Advocate : Mr. Sudesh Magotra).

O R D E R(Oral)

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER(J).



1. Applicant who is working under J & K State Forest Corporation, Jammu has filed the present petition for giving directions to the respondents to give him retrospective effect of seniority and promotion on the post of Supervisor Gr.II with effect from 5.9.1989 with all consequential benefits. This Tribunal has no jurisdiction to entertain/try the present case pertaining to J & K State Forest Corporation, Jammu, as no notification to hear the cases of this Corporation has been issued under Section 14 of the Administrative Tribunals Act, 1985.
2. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled **Bahadur Singh v/s Union of India** vide order dated 25.03.2019 has held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench and copy of Order has been placed on record.
3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to place before the Hon'ble Bench for further orders.



4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 12.10.2020.

(ANAND MATHUR)

Member (A)

(RAKESH SAGAR JAIN)

Member(J).

Place: Jammu

Dated: 21.9.2020.

KKS